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IN THE CENTRAL TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

O.A.203/89

Date of decision: 21.1.93

P.N.Dutta .. Applicant.

versus

Union of India

& others .. Respondents

Sh.J.C.Singhal .. Counsel for the applicant

Sh.Inderjit

Sharma .. Counsel for the respondents.

Coram:

The Hon'ble Sh.I.P.Gupta, Member (A).

JUDGEMENT (Oral)

(Delivered by Hon'ble Sh.I.P.Gupta, Member (A))

In this case the applicant has requested for appropriate counting of his leave salary for encashment on superannuation. The learned counsel for the respondents has shown us the memorandum dated 19.11.92 wherein the leave salary of additional 118 days has been authorised beyond the leave salary for 53 days already sanctioned. The learned counsel for the applicant says that there is still a discrepancy of atleast 27 days, if not more, according to his calculation and this discrepancy is on account of ^{leave earned} LAP for half years and wrong debiting of leaves. The matter having been

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settled substantially by the respondents and there being no legal point left for adjudication I would treat this O.A. as disposed of with the direction to the respondents that they shall further look into this discrepancy of 27 days, as pointed out, by the learned counsel for the applicant and check up whether any additional leave on account of wrong debiting or for counting ^{leave} for half years between 1.1.86 to 1.7.87, is admissible. The learned counsel for the applicant further requested that the applicant may be informed by the respondents about the details of leave sanctioned and prays for early payment of the sanctioned leave. The leave as sanctioned vide letter dated 1.11.92 should be communicated to the applicant and he may be paid by the respondents within a period of three months from the date of receipt of a copy of this order. With the above directions the case is disposed of with no order as to costs.

I.P.Gupta
(I.P.Gupta) 21/1/93
Member (A);